

FREE SALE OF WHEAT FOR ROLLER FLOUR MILLS IN HARYANA

***655. SHRI S. C. SAMANTA :**

SHRI GAJRAJ SINGH RAO :

Will the Minister of FOOD AND AGRICULTURE be pleased to state :

(a) whether it is a fact that thousands of tonnes of indigenous weevilled wheat are rotting in the mandis in Haryana and neither the State Government nor the Food Corporation of India are lifting these stocks;

(b) whether Government have under consideration any proposal of their own or the one sponsored by the State Government to permit the free sale of this wheat to the Roller Flour Mills in Haryana so as to prevent further damage being caused to this wheat stock in view of the new crop coming in the market soon; and

(c) if so, details thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND COOPERATION (SHRI ANNASAHIB SHINDE): (a) Some stocks of weevilled wheat, which had not been kept in proper storage by the traders, are arriving in the mandis in Haryana. The Food Corporation of India are purchasing wheat in Haryana both in the mandis as also through tenders.

(b) and (c). A proposal sponsored by the State Government to permit roller flour mills to purchase this indigenous wheat from the market is under consideration.

APEEJAY SHIPPING LINES

***656. SHRI MADHU LIMAYE :** Will the Minister of FOOD AND AGRICULTURE be pleased to state;

(a) whether Government's attention has been drawn to the evidence given by the former Director-General of Food in the Election Petition against Shri George Fernandes, M. P. before Justice Kantawala of the Bombay High Court in September, 1967;

(b) whether the Apeejay matter was again referred to the Director-General or any other higher authority after April, 1962;

(c) if not, the reasons therefor; and

(d) the procedure followed in the disposal of such cases ?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND COOPERATION (SHRI ANNASAHIB SHINDE): (a) Yes, Sir.

(b) No, Sir.

(c) There is nothing on record to show why this matter was not referred again to the Director General or any other higher authority. When an officer disposes of a matter at his own level, it is not customary for him to record why the file was not being submitted to the higher officer.

(d) Although there are standing instructions governing the procedure for the disposal of different classes of cases according to their importance or financial implications, there is no set procedure which can cover each type of case such as the present one.

SUGAR MILLS IN U.P.

***657. SHRI S. M. BANERJEE :** Will the Minister of FOOD AND AGRICULTURE be pleased to state :

(a) whether some of the sugar mills in U.P. are being modernised;

(b) if so, whether Government have given any assistance to U.P. Government for this purpose; and

(c) if so, the details thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND COOPERATION (SHRI ANNASAHIB SHINDE): (a) Yes, Sir.

(b) No, Sir.

(c) Does not arise.